

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND SHRI C.M. GARG, JUDICIAL MEMBER**

ITA No. 5163/Del/2011

AY: 2005-06

ACIT, Circle 12(1)
New Delhi

vs. M/s Gogia International Securities Ltd.
D-24, Green Park Main,
New Delhi

PAN: AAACG 2906 L

(Appellant)

(Respondent)

Appellant by : Sh. Amrit Lal, Sr.D.R
Respondent by : None

ORDER

PER J.SUDHAKAR REDDY, A.M.

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 06th January, 2017.

Sd/-

Sd/-

**(C.M. GARG)
JUDICIAL MEMBER**

**(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

Dated: the 06th January, 2017

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

ASSISTANT REGISTRAR

